

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22496/2014

(Arising out of impugned final judgment and order dated 27-03-2014 in RSA No. 3131/1987 passed by the High Court Of Punjab & Haryana At Chandigarh)

DHANPAT

Petitioner(s)

VERSUS

SHEO RAM (DECEASED) THROUGH HIS LRS. & ORS.

Respondent(s)

Date : 28-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. Rishi Malhotra, AOR

For Respondent(s)

Mr. Manoj Swarup, Sr. Adv.
Neelmani Pant, Adv.
Ms. Vidisha Swarup, Adv.
Mr. Ajay Kumar, AOR

Mr. Utkarsh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty, list the matter on 2.3.2020.

(GEETA AHUJA)
COURT MASTER (SH)(ANAND PRAKASH)
BRANCH OFFICER